

Exemption to retain Government accommodation by the Government Officials having their own Houses

56. SHRI MUKHTIAR SINGH MALIK:

SHRI G. M. BANATWALLA:

SHRI MANI RAM BAGRI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of officers of the rank of Deputy Secretary and above in the various Ministries of the Government of India in the Capital who own their houses and continue to occupy Government accommodation;

(b) the number and designation of those officers who, while they were working in Secretariats/offices which had their own pool of accommodation, were allowed to occupy Government accommodation on the existing rents and they continue to occupy such accommodation even though they have been transferred to Ministries/Offices included in Estates Office Pool;

(c) the reasons under which they were granted exemption; and

(d) the action Government propose to take in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) 163.

(b) Information in respect of officers, who, on their transfer to offices eligible for allotment of accommodation from the general pool, have retained accommodation belonging to other pools, is not maintained by the Directorate of Estates.

(c) and (d). Does not arise in view of the reply given to part (b).

Determination of ground rent of the Acquired Land in Chittaranjan Park, Delhi

57. SHRI DILIP CHAKRAVARTY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the ground rent for the displaced persons in Chittaranjan Park, Delhi is to be determined in relation to the cost of acquisition of land in the area; and

(b) if so, the cost of acquisition of land?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) The annual ground rent is charged from the allottees of plots in Chittaranjan Park at 2.5 per cent of the acquisition cost plus the incidental charges which would be merged with the cost of acquisition. The incidental charges are at the following rates:

First 200 Sq Yds. or part thereof Rs. 1.50 per Sq. Yd.

Next 200 Sq Yds. or part thereof Rs. 2.00 per Sq. Yd.

Next 200 Sq. Yds. or part thereof Rs. 2.50 per Sq. Yd.

Next 200 Sq. Yds. or part thereof Rs. 3.00 per Sq. Yd.

(b) The acquisition cost of land has been fixed at Rs. 12/- per sq. yd. provisionally. Efforts are being made to determine it as early as possible. Depending upon the acquisition cost as may be finally arrived at, the adjustment in the ground rent, if any, would be made.

Recommendations of Technical Committee Re: Diversion of Rivers of Karnataka and Kerala

58. SHRI K. T. KOSALRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the terms of reference of the Technical Committee constituted to study diversion Eastward of West flowing rivers of Karnataka and Kerala;

(b) the modifications suggested by the Government of Kerala;